

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3398 of 2021

Chandi Gayali @ Ravi Kant Gyali **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Md. Zaid Ahmed, Advocate
For the State : Mr. Ashok Singh, A.P.P.

02/26.03.2021 Defects as pointed out by the office are ignored.

Heard Md. Zaid Ahmed, learned counsel for the petitioner and Mr. Ashok Singh, learned A.P.P. for the State.

The petitioner is an accused in connection with Baghmara P.S. Case No. 72 of 2020.

It has been alleged that on 07.12.2020 one Vishu Chakraborty had fired upon the informant who had a providential escape. Subsequently, he was surrounded by the other accused persons including the petitioner who had heckled him and Rs. 20,500/- was snatched from him.

The petitioner appears to be named in the First Information Report but the specific allegation of firing is levelled against co-accused Vishu Chakraborty. The allegations against the petitioner are general and omnibus in nature.

The petitioner is in custody since 23.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sub-Divisional Judicial Magistrate, Dhanbad, in connection with Baghmara P.S. Case No. 72 of 2020.

(Rongon Mukhopadhyay, J.)